

**Central Administrative Tribunal
Principal Bench
O.A.No.1708/2016
M.A. No. 1665/2016**

New Delhi this the 13th day of May, 2016

Hon'ble Mr. Raj Vir Sharma, Member(J)

1. Manoj Kumar Bajpai, Dy. Director of Airworthiness
Aged About 47 years,
S/o Shri Bhoop Narayan Bajpai,
R/o A 64 (SF) ashoka enclave part -II, Sector 37
Faridabad 121003 Haryana
(Posted at O/o DDG NR New Delhi.)
2. R.K. Anand, Asstt Director of Airworthiness
Aged About 41 years,
S/o Dr. K.S. Anand,
R/o 293 GF bank Enclave, laxmi nagar New Delhi
110092
(Posted at O/o DDG NR New Delhi)
3. S.V.R. Vadapalli, Dy. Director of Airworthiness
Aged About 54 years,
S/o Shri Satyanarayana Murty,
R/o E3 NAA colony opp old airport
Meenambakkam Chennai 600027
(Posted at O/o DDG SR Chennai.)
4. B.K.S. Rathore, Dy. Director of Airworthiness
Aged About 55 years,
S/o Shri Satya Pal Singh Rathore
R/o 618, sector 4 R K Puram New Delhi 110022
(Posted at O/o DDG NR New Delhi)
5. Shanker Lal, Dy. Director of Airworthiness
Aged About 51 years,
S/o late Ranjit Lal,
R/o Laxmi bai nagar New Delhi
(Posted at O/o DDG NR New Delhi)
6. M. Devula, Asstt. Director of Airworthiness
Aged About 41 years,
S/o Mudavath bhekya,
R/o Tellaralla pally thanda

(Posted at O/o DGCAHQ New Delhi)
7. L.N. Bussa, Asstt. Director of Airworthiness
Aged About 55 years,
S/o Ramulu Bussa,
R/o DGCA Qtrs Mumbai

(Posted at O/o DDG WR Mumbai)

.... Applicants

(By Advocate: Shri M.K. Bhardwaj)

Versus

1. Director General of Civil Aviation,
Technical Centre, Opposite Safdarjung Airport
New Delhi -110003
2. Union of India,
Through Secretary
Ministry of Civil Aviation
Rajiv Gandhi Bhawan,
New Delhi-110003.
3. The Secretary,
Ministry of Personnel , Public Grievances &
Pensions,
Department of Personnel & Training,
North Block, New Delhi-110001.

.... Respondents

ORDER (ORAL)

Heard the learned counsel for the applicants.

2. M.A. No. 1665/2016 filed for joining together is allowed.
3. At the outset, learned counsel for the applicants states that applicant has made a representation dated 27.04.2016 followed by reminder dated 24.06.2015. Learned counsel for the applicant argued that at this stage applicants will be satisfied if it is directed that representation moved by him on 27.04.2016 is decided.
4. I think it would be proper that this OA may be disposed of considering the prayer of the applicant.
5. Accordingly, it is ordered that respondents No.1 & 2 shall decide the afore noted representation from the applicant within a period of three months from the date of receipt of a certified copy of the order. OA is accordingly disposed of at the admission stage itself. No costs.

(Raj Vir Sharma)
Member (J)

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